

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 2181/2019

New Delhi, this the 26th day of July, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Prof (Dr.) Sundaresan Pillai, Aged 60 Years, Head (Retired),
Research and Business Development Division,
CSIR-NISCAIR, New Delhi – 110012. G -A.

...Applicant

(By Advocate : Mr. Shakti Chand Jaidwal)

Versus

1. Union of India, (through),
Secretary, Department of Scientific and,
Industrial Research (DSIR), Anusandhan Bhavan,
Rafi Marg, New Delhi – 110001.
2. The Director General,
Council of Scientific and Industrial Research,
Anusandhan Bhavan, Rafi Marg,
New Delhi – 110001.
3. Director,
CSIR-NISCAIR, Dr. K. S. Krishnan Marg,
Pusa Campus, New Delhi – 110012.

...Respondents

(By Advocate : Ms. Geetanjali Sharma)

O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman:

The applicant retired from service of Council of Scientific & Industrial Research (CSIR) as Scientist on 31.01.2019. Before his

retirement, he submitted an application with a request to consider feasibility for extension of his services. Initially, it was kept pending for some time and through an order dated 21.06.2019, the Council decided not to accede to the request of the applicant. The same is challenged in this OA.

2. The applicant contends that at the time of his retirement, he was made to believe that his request for extension would be considered positively and that there is also acute necessity of the Scientists in the Organization.

3. We heard Mr. Shakti Chand Jaidwal, learned counsel for the applicant and Ms. Geetanjali Sharma, learned counsel for the respondents.

4. The applicant attained the age of superannuation on 31.01.2019 and accordingly retired. It may be true that he made an effort to get extension of his services or to get re-employed after retirement. There may also be instances where such extension and re-employment are made. However, much would depend upon (a) the need in the organization; and (b) the utility of the person concerned.

5. No employee of any organization, whatever, would have any right to be re-employed, once he retired from service. It is always for the organization to take a decision and such decisions are not amenable to judicial review. We do not find any merit in the O.A.

The same is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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